

Central Administrative Tribunal
Jaipur Bench, JAIPUR

OA No. 230/2011

This the 1st day of June, 2011

Hon'ble Shri Justice K.S. Rathore, Member (Judicial)
Hon'ble Shri Anil Kumar, Member (Administrative)

Mrs. Nisha Bharadwaj, w/o Mr. Pawan Kumar, aged about 29 years r/o Q. No. 72, Type III Dak Colony, Malviya Nagar, Jaipur, presently working as PA I.C.O.(S.B) O/o Chief Post Master General, Rajasthan Circle, Jaipur-7.

...Applicant

(By Advocate: Shri P.N. Jatti)

- VERSUS -

1. Union of India through the Secretary to the Govt. of India, Department of post, Dak Bhawan, Sansad Marg. New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur -7

.....Respondents

ORDER (ORAL)

The present OA is preferred by the applicant seeking only relief that the respondents be directed to decide the representation of the applicant dated 25.2.2011.

2. We have considered the submissions made on behalf of the applicant and the representation filed by him on 25.2.2011, which is pending consideration before the respondents.
3. In view of the submissions made by the applicant, we it proper to direct the respondents to decide the representation of the applicant dated 25.2.2011 in accordance with the law expeditiously but in any case not later than two months from the date of receipt of a copy of this order.
4. In view of above, the OA stands disposed of. However, the applicant is at liberty to file a substantive OA, if he feels aggrieved by the order to be passed by the respondents on his representation.

Anil Kumar
(Anil Kumar)
Member (Administrative)

K.S. Rathore
(Justice K.S.Rathore)
Member (Judicial)